FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILLENNIUM STARCH INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Millennium Starch India Private Limited**
2.	Date of incorporation of corporate debtor	11th April 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74991KA2008PTC046023
5.	Address of the registered office and principal office (if any) of corporate debtor	**Millennium Starch India Private Limited** Survey No. 1078/1079, KSSIDC Industrial Estate, Satti Road Athani Belgaum Athani, Karnataka, 591304
6.	Insolvency commencement date in respect of corporate debtor	28.04.2026 [Copy of order received on 29.04.2026]
7.	Estimated date of closure of insolvency resolution process	25.10.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Rahul Sudhakar Kavathekar IBBI REGN:** IBBI/IPA-001/IP P00040/2017-18/10101
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address :** J 901 The Trees, Pirojshanagar, Eastern Express Highway, Vikhroli East Mumbai 400079 **Email :** kavathekarco@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address :** J 901 The Trees, Pirojshanagar, Eastern Express Highway, Vikhroli East Mumbai-400 079 **Email :** millennium.cirp@hotmail.com
11.	Last date for submission of claims	12.05.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N. A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in//en/home/downloads (b) N. A.

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **Millennium Starch India Private Limited** on 28.04.2026.

The creditors of **Millennium Starch India Private Limited,** are hereby called upon to submit their claims with proof on or before **12.05.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rahul Sudhakar Kavathekar
Interim Resolution Professional
Reg. No.: IBBI/IPA-003/IP-P00040/2017-2018/10101
AFA Valid upto : 30.06.2027

Date : 01.05.2026
Place : Mumbai

For **Millennium Starch India Private Limited (Under CIRP)**

ಲೋಕಾಯುಕ್ತದಿಂದ ಸುಮೋಟೊ ಕೇಸು

ದುರಂತ ಬೆನ್ನಲ್ಲೇ ಎಚ್ಚೆತ್ತ ಆಡಳಿತ!

ಗರ್ಭಪಾತ ಕಾನೂನಿಗೆ ತಿದ್ದುಪಡಿ: ಸುಪ್ರೀಂ

ಬಿಜೆಪಿ ಮುಖಂಡನ ಹತ್ಯೆಗೈದ 6 ಮಂದಿಗೆ ಗಲ್ಲು

ಸಿಎಂ ಬದಲಾವಣೆಗೆ ಇನ್ನೂ ಸಮಯವಿದೆ

ವಿಶ್ವೇಶ್ವರಯ್ಯ ತಾಂತ್ರಿಕ ವಿಶ್ವವಿದ್ಯಾಲಯ

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಬೆಂಗಳೂರು ಉತ್ತರ ವಿಶ್ವವಿದ್ಯಾಲಯ

Email: bnuregistrar@karnataka.gov.in

web: www.bnu.karnataka.gov.in

ದಿನಾಂಕ: 29.04.2026

ಇ ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಹಾಸನ ವಿಭಾಗ, ಹಾಸನ.

ದಿನಾಂಕ:28.04.2026.

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ07/2026-27: ದಿನಾಂಕ:28.04.2026.

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ 04/2026-27 (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ)

ಹೈಸ್ಪೀಡ್ ರೈಲಿಗೆ ಗ್ರೀನ್‌ಸಿಗ್ನಲ್

ಪುರಸಭಾ ಕಾರ್ಯಾಲಯ ಚಂದಾಪುರ